

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

**ORDER SHEET**

O.A./MA/RA/CP NO. 65 OF 2005

Applicant/s A.K. Mehrotra Respds. D.O.I & Ors.

Advocate for Applicant/s A.K. Srivastava Advocate for Respondent/s J.P. Tripathi

Notes of the Registry	Orders of the Tribunal	Sheet No. (15)
<p><i>Recd</i> 20.1.09</p> <p><b>REGISTRAR</b> 18/3/09</p> <p>List O.A./C.C.P./R.A. before Hon'ble Bench for Adm./F.O./F.H. On <u>09/4/09</u></p> <p><i>G.M.</i></p>	<p><u>19.1.2009</u></p> <p>None present. List this case on 18.3.2009.</p> <p><i>M. Gautam</i> (Mrs. M. Gautam) <i>A.K.</i> (Justice A.K. Yog)</p>	
<p><u>N.O.R</u></p> <p>(1) OA is not admitted copy of OA subholt Repdt No. 1 to 4 received by Sri A. K. Gautam, Adw. before 4th May 2009 on 17/1/09.</p> <p>(2) Sri J.P. Tripathi Adw. filed power subholt of Repdt No. 1 to 4 on 14/2/09 Kept in C file.</p> <p>(3) Counter affidavit subholt of Repdt No. 1 to 4 filed on 17/5/09 by Sri J.P. Tripathi Adw.</p>	<p><u>09.04.2009</u></p> <p>Hon'ble Mr. Justice A.K. Yog, Member (J) Hon'ble Mrs. Manjulika Gautam, Member (A) Shri A.K. Srivastava, learned counsel for the applicant submits that in view of subsequent development thereby his grievance is also redressed by the Department. He does not want to press this OA. Accordingly OA is dismissed as not pressed.</p> <p>No costs <i>M. Gautam</i> A.M. <i>A.K.</i> Manish J.M.</p>	

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